

OFFICE OF THE DISTRICT & SESSIONS JUDGE

NORTH DISTRICT::ROHINI COURTS

ORDER

Pursuant to directions contained vide Notification No. 67/2018 dated 16th October 2018 of Ministry of Finance (Department of Revenue), Central Board of Direct Taxes, Government of India, the court of **Additional Sessions Judge-02** is hereby designated as Special Court for the trial of the offences punishable under the provisions of the "**Prohibition of Benami Property Transactions Act. 1988**" with immediate effect.

Vinod Kumar
(Vinod Kumar)

District & Sessions Judge (Officiating)
North-District, Rohini Courts, Delhi

No. 2045-2115 /Judl./RC/2019

Dated, the Delhi 18/1/19

Copy forwarded for information and necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi.
2. The Ld. District & Sessions Judge(HQs.), Tis Hazari Courts.
3. The Ld. District & Sessions Judge(North-West, South, South-East, East, New Delhi, Shahdara, North-East, West, South-West).
4. Sh. Sanjeev Kumar, Ld. ASJ-02, North District.
5. Ld. Officer Incharge(Computers), Rohini Courts for uploading.
6. The Chief Metropolitan Magistrate(North-West, South, South-East, East, New Delhi, Shahdara, North-East, West, South-West).
7. All the Judicial Officers posted in North District.
8. The Commissioner of Police, ITO, Police Headquarters, Delhi
9. The President of Bar Associations (Tis Hazari, Karkardooma, Saket, Dwarka, Rohini, Patiala House).
10. The Director Prosecution, Tis Hazari Courts.
11. The Chief Prosector (North & North-West), Rohini Courts.
12. The Administrative Officer(Judicial), Filing Branch, Rohini Courts.
13. The Administrative Officer (Judicial), Judicial Branch, North District.
14. The Accounts Officer, Accounts Branch, North District.
15. The Branch Incharge, R&I Branch for uploading on LAYERS.
16. PS to the undersigned.
17. Reader to the undersigned.
18. Website Committee (Hqs.), Tis Hazari Courts for uploading.

Vinod Kumar
(Vinod Kumar)

District & Sessions Judge (Officiating)
North-District, Rohini Courts, Delhi